

**DISTRICT LEGAL SERVICES AUTHORITY, RAMANAGARA.**

**NOTIFICATION**

**Dated: 04.04.2021**

In exercise of the powers conferred under Sec. 4(1)(b) of the Right to Information Act, 2005 (Central Act No.22 of 2005), the detailed information relating to the District Legal Services Authority, Ramanagara is published as hereinunder for the information of the General Public.

<b>i)</b>	The particulars of its organization, functions and duties.	<p>Organization: District Legal Services Authority, Ramanagara.</p> <p><b>Functions and duties:</b></p> <ol style="list-style-type: none"><li>1. To create legal awareness among the members of the general public.</li><li>2. To offer free legal aid and advice for eligible persons.</li><li>3. To provide free, speedy and qualitative justice to the needy and affected persons through Lok Adalats.</li><li>4. Establishment of District Legal Services Authority, Ramanagara in the annexed building of the District Court Complex, Ramanagara.</li></ol> <ol style="list-style-type: none"><li>1. Helpline No. 080 - 27273445</li><li>2. Dedicated Landline telephone - 080 – 27273445.</li><li>3. Dedicated email ID <a href="mailto:dlsaramanagara@gmail.com">dlsaramanagara@gmail.com</a> <a href="mailto:msdlsaramanagara@gmail.com">msdlsaramanagara@gmail.com</a></li></ol>
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		<p>4. Video Conferencing facility with Panel Advocates, Litigants and Prisons in Ramanagara.</p> <p>5. Dedicated Mobile Number 9449375353.</p> <p>6. Internet facility for linking with the websites of Supreme Court, NALSA, Karnataka State Legal Services Authority, High Court of Karnataka and other Courts/Tribunals and availing information from the website of Karnataka State Legal Services Authority.</p> <p>7. Services of Panel Lawyers to provide legal aid and advice.</p> <p>8. Services of Para Legal Volunteers to assist the District Legal Services Authority, Ramanagara and the Panel Lawyers and to help the litigants in filling up forms for legal aid etc.,</p> <p>9. Providing information about the activities of DLSA and TLSCs.</p> <p>10. Assisting the litigants to know about the status of their case, pending in or disposed of by different Courts and educating the litigants about their right of appeal through Front Office, situated in the District Court Complex, Ramanagara.</p> <p>Information regarding the DLSA and TLSCs has been web-hosted.</p>
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<b>ii)</b>	Powers and duties of its Officers and employees	Details are at Annexure-I.
<b>iii)</b>	The procedure followed in the decision making process, including channels of supervision and accountability.	<p>i) The Legal Aid Seeker will first approach the retainer lawyers deputed to the Front Office and discuss with them about their problem.</p> <p>ii) The retainer lawyer will go through the documents shown to him / her by the Legal Aid Seeker and thereafter render suitable advice about the probable future course of action.</p> <p>iii) The Legal Aid Seeker accompanied by the retainer lawyer/s of Front Office would personally meet the Member Secretary and discuss about his / her problem. The retainer lawyer/s will submit the proposal and place it before the Member Secretary.</p> <p>iv) The Member Secretary will review the proposal in the light of the existing Law / Rules and decide about the future course of action to be taken on the proposal under the delegated powers and if necessary, will submit the file to the Hon'ble Chairman for final orders.</p>
<b>iv)</b>	The norms set by it for the discharge of its functions.	Depending on urgency, proposal will be finalized on priority.
<b>v)</b>	The rules, regulations, instructions, manuals and records held by it or under its control or used by the employees for discharging its functions.	Details are as at Annexure-II.

<b>vi)</b>	A statement of categories of documents that are held by it or under its control.	Case files and relevant Registers.
<b>vii)</b>	The particulars of any arrangement that exists for consultation with or representation by the members of the public in relation to the formulation of its policy or implementation thereof.	Member Secretary will give information.
<b>viii)</b>	A statement of the boards, councils, committees and other bodies consisting of two or more persons constituted as its part or for the purpose of its advice and as to whether meeting of those boards, council, committees and other bodies are open to the public or the minutes of such meetings are accessible for public.	The meetings of the District Authority are not open to the public.  The minutes are also not open to the public.
<b>ix)</b>	A Directory of the officers and employees.	Directory of Member Secretary and employees are maintained the office of Karnataka State Legal Services Authority, In view of the frequent changes of residential address of employees, the authority establishment be requested to note the changes.
<b>x)</b>	The monthly remuneration received by each of the officers and employees, including the system of compensation provided in its regulations.	As per the scale of pay of their post as mentioned in Schedule I of Karnataka State Legal Services Authorities Rules.

<b>xi)</b>	The budget allotted to each of its agency . indicating the particulars of all plans, proposed expenditures and reports on disbursements made.	Allotment of the budget to the Authority is under plan and non-plan scheme of the Government of Karnataka.
<b>xii)</b>	The manner of execution of subsidy programmes, including the amounts allocated and the details allocated and the details of beneficiaries of such programmes.	As per the Scheme of the Act and Rules framed there under.
<b>xiii)</b>	Particulars of recipients of concessions, permits or authorizations granted by it.	No such programmes.
<b>xiv)</b>	Details in respect of the information, available to or held by it, reduced in electronic form.	Available in the website <a href="http://www.kslsa.kar.nic.in">www.kslsa.kar.nic.in</a>
<b>xv)</b>	The particulars of facilities available to citizens for obtaining information including the working hours of library or reading room if maintained for public use.	The citizen may approach the officer of the authority during working hours and working hours are as specified by the State Government. Between 10.00 am and 5.45 pm on all working days.
<b>xvi)</b>	The names, designations and other particulars of the Public Information Officer.	Sri. B.Venkatappa, Member Secretary, District Legal Services Authority, Ramanagara-562 159. Telephone No: 080-27273445.

<b>xvii)</b>	<p>(a) Appellate Authority under sec. 19(1) of Right to Information Act.</p> <p>(b) Member Secretary of District Legal Services Authority u/s 5(2) of Right to Information Act.</p> <p>(c) Member Secretary of Taluka Legal Services Committee u/s 5(2) of Right to Information Act.</p>	<p>(a) Member Secretary, Karnataka State Legal Services Authority. Tel. No. 080-22111714.</p> <p>(b) At the District level all the District Legal Services Authorities of the State of Karnataka – as State Assistant Information officers.</p> <p>(c) At all Taluka Levels all the Taluka Legal Services Committees of the State of Karnataka – as State Assistant Information Officers.</p>
<b>xviii)</b>	such other information as may be prescribed	-Nil-

Individual files cannot be uploaded since they are concerned with the personal matters of the litigants.

By the order of the Hon'ble Chairman

Member Secretary &  
Public Information Officer,  
District Legal Services Authority,  
Ramanagara.